

received for enhancing the size of the Select, List of Section Officers for 1973, but on examination it was found that there was no scope for any increase.

Unauthorised expansion by Industrial units

1643. SHRI U. K. LAKSHMANA-GOWDA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have recently permitted certain industrial units to expand their capacity;

(b) if so, the basis thereof;

(c) whether Foreign firms particularly in the drugs and pharmaceuticals industry have taken undue advantage of permission to expand their capacity to the detriment of the Indian Sector;

(d) whether Government are satisfied that as a result of the grant of permission/no-objection letters, approval was accorded to revision of product-mix only; and

(e) whether under authority of these letters, the firms concerned expanded their capacity which increased the outflow of foreign exchange, directly as well as indirectly and if so, what action Government have taken or propose to take against such firms?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (e) In the recent past, the requests of industrial units including foreign companies for expansion of their capacity have been examined and decided on the basis of the revised licensing policy announced by the Government in February, 1973, (a copy of the Press Note was attached to the Rajya Sabha Unstarred Question No. 176 answered on 22nd February, 1973). While permitting such expansions in

the case of foreign companies, Government have taken into account the outgo of foreign exchange and have ensured that such permissions do not act to the detriment of Indian companies.

The permission/no-objection letters were in the nature of approvals for the manufacture of a revised product mix by the firm concerned and were subject to the following conditions:—

(i) No additional plant and machinery would be required for the purpose;

(ii) No royalty would be payable;

(iii) The products would be marketed under trade marks already in use; and

(iv) No special concession in regard to the import of basic raw materials and ingredients would be met in relaxation of the General import Policy from time to time.

Bogus Organization

1644. SHRI G. GOPINATHAN NAIR:: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have enquired into the facts of the U.N.I. Report published in the Indian Express of 28th August, 1973 to the effect that a bogus organisation operating from the Delhi residence of a Member of Parliament had been collecting funds in the name of Balkanji Bari; and

(b) if so, the findings of the enquiry?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir, A criminal case has been registered on 28th July, 1973, and six persons were arrested

(b) Investigations by the Delhi Police are still in progress.